

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 94 of 2020

...
Krishan Ballabh Tiwary @ Krishn Ballabh Tiwary @ Krishna Balam Tiwari
.... Appellant

-V e r s u s-

1.The State of Jharkhand.
2.Govind Kachhap Respondents

...
Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

...
For the Appellant : Mr. Indrajit Sinha, Advocate.
For the State : Mr. Azeemuddin, APP

...
03/24.06.2020

1. Learned counsel for the appellant has submitted that in the F.I.R. it is alleged that the abusive word was used by the petitioner against the informant in the '*Chamber*' of the Executive Engineer. It is argued that the Chamber of this Officer is not a public place. It is contended that use of abusive word in the Chamber does not come within the ambit of 'public view' for constituting the offence under Section 3 (r) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
2. Learned A.P.P. has submitted that the '*Chamber*' of an office is a public place and prays for time to file the counter-affidavit in reply to the legal question raised by counsel.
3. Heard. Time as prayed for is granted to learned APP. Learned counsel for the appellant shall file the requisites of notice under registered cover with A/D as well as under ordinary process, to be served upon Respondent No. 2, at the earliest. If the notices are so filed, no coercive steps shall be taken against the appellant in connection with SC/ST P.S. Case No. 09 of 2019, now pending in the court of learned Special Judge, SC/ST Act, Palamau at Daltonganj till the next date.
4. Office to list the appeal on 3.10. 2020.

(AMITAV K. GUPTA, J.)